

CULTIVABLE LAND IN CHHOTTA NAGPUR AND SANTHAL PARGANAS, BIHAR

3761. SHRI KARTIK ORAON : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) the total number of cultivable acreage of land in the Chhotta Nagpur and Santhal Parganas of Bihar;

(b) the total allocation of funds made for this area for irrigation purposes in the current year and how it compares with other areas of Bihar; and

(c) the total number of acres of irrigated land and how it compares in percentage of cultivable land with the rest of Bihar and other parts of India ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : (a) Cultivable area in Chhottanagpur and Santhal Parganas of Bihar are 3.4 million hectares and 1.0 million hectares respectively (1965-66 figures).

(b) No area-wise allocation of funds is made. The total outlay for Major and Medium irrigation schemes in Bihar for 1968-69 is Rs. 19.20 crores.

(c) A statement is laid on the Table of the House. [*Placed in Library, see No. LT-1710/68.*]

12.16 Hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

"REPORTED DECISION TO WIND UP THE INDO-SWISS TRAINING CENTRE AT CHANDIGARH."

SHRI HIMATSINGKA (Godda) : I call the attention of the Minister of Education to the following matter of urgent public importance and I request that he may make a statement thereon :

"Reported decision to wind up the Indo-Swiss Training Centre at Chandigarh."

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD) : Sir, it is a five-page statement and it will take seven minutes to read.

At the very outset, I would like to inform the House that there is no proposal to wind up or close down the Indo-Swiss Training Centre at the Central Scientific Instruments Organization, Chandigarh.

SHRI SURENDRANATH DWIVEDY (Kendrapora) : It may be laid on the Table.

MR. SPEAKER : If it had been laid earlier, the members could have read it and could ask some supplementaries. If you place it now, that means questions could be put only tomorrow.

SHRI NAMBIAR (Tiruchirapalli) : He says there is no intention to wind it up; so there is an end of it.

MR. SPEAKER : Let him lay it on the Table of the House, and let the hon. Members ask the supplementaries tomorrow. How can they read such a big statement now ? He ought to have placed it earlier; it would have been much better.

SHRI BHAGWAT JHA AZAD : For Calling Attention, the statement is not laid on the Table of the House. If it is directed that henceforth it should be laid on the Table.

MR. SPEAKER : Only to save time. Suppose you place it now, how can they read it and ask supplementaries ? It is difficult for them. So, it is a matter of convenience. You may lay the rest of the Statement on the Table.

SHRI BHAGWAT JHA AZAD : I lay the rest of the statement on the Table. [*Placed in Library, see No. LT-1688/68.*]

12.18 Hrs.

RE : NOTICES AGAINST DEPUTY PRIME MINISTER

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, एक मैं स्पष्टीकरण चाहता हूँ कि दस रोज पहले

MR. SPEAKER : I am going to give some information. You gave me some motion about the Deputy Prime Minister. I told you that I had sent it to the Prime Minister. This morning I got the Prime Minister's reply. Therefore, it is under my consideration.

SHRI NAMBIAR (Tiruchirapalli) :
About what Sir ?

MR. SPEAKER : I said, it is about the Deputy Prime Minister. Now, Papers to be laid.

SHRI NAMBIAR : Is it about his son, Mr. Kantilal ? (*Interruptions*).

MR. SPEAKER : Papers to be laid. Shri Pahadia.

12.19 Hrs.

PAPERS LAID ON THE TABLE

MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) RULES AND NOTIFICATIONS UNDER CUSTOMS ACT, SALT ACT ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA) : On behalf of Shri K. C. Pant, I beg to lay on the Table.

(1) A copy of the Medicinal and Toilet Preparations (Excise Duties) Fourth Amendment Rules, 1968, published in Notification No. G.S.R. 1439 in Gazette of India dated the 3rd August, 1968, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955. [*Placed in Library, see No. LT-1682/68.*]

(2) A copy of Notification No. S.O. 2638 published in Gazette of India dated the 27th July, 1968, under section 159 of the Customs Act, 1962. [*Placed in Library, see No. LT-1683/68.*]

(3) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944 :—

(i) The Customs and Central Excise Duties Export Draw-back (General) Ninety-third Amendment Rule 1968, published in Notification No. G.S.R. 1443 in Gazette of India dated the 3rd August, 1968.

(ii) G.S.R. 1444 published in Gazette of India dated the 3rd August, 1968 containing corrigendum to G.S.R. 1130 dated the 15th June, 1968. [*Placed in Library, see No. LT-1684/68.*]

(4) A copy of the Central Excise (Thirteenth Amendment) Rules, 1968, published

in Notification No. G.S.R. 1442 in Gazette of India dated the 3rd August, 1968, under section 38 of the Central Excises and Salt Act, 1944. [*Placed in Library, see No. LT-1685/68.*]

(5) A copy of the Income-tax (Fourth Amendment) Rules, 1968, published in Notification No. S.O. 2751 in Gazette of India dated the 3rd August, 1968, under section 296 of the Income-tax Act, 1961. [*Placed in Library, see No. LT-1686/68.*]

NOTIFICATIONS UNDER GOVERNMENT SAVINGS CERTIFICATES ACT.

SHRI JAGANNATH PAHADIA : I beg to lay on the Table a copy each of the following Notifications under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959 :—

(1) The National Savings Certificates (First Issue) (Amendment) Rules, 1968, published in Notification No. G.S.R. 1433 in Gazette of India dated the 3rd August, 1968.

(2) The Post Office Savings Certificates (Fourth Amendment) Rules, 1968, published in Notification No. G.S.R. 1434 in Gazette of India dated the 3rd August, 1968.

(3) The Government Savings Certificates (Amendment) Rules, 1968, published in Notification No. G.S.R. 1435 in Gazette of India dated the 3rd August, 1968.

(4) The National Savings Certificates (First Issue) (Second Amendment) Rules, 1968, published in Notification No. G.S.R. 1436 in Gazette of India dated the 3rd August, 1968.

(5) The Post Office Savings Certificates (Fifth Amendment) Rules, 1968, published in Notification No. G.S.R. 1437 in Gazette of India dated the 3rd August, 1968.

[*Placed in Library, see No. LT-1687/68.*]

SUPPLEMENTARY STATEMENT ON FLOOD SITUATION IN THE COUNTRY

सिबाई तथा बिद्युत मंत्रालय में उप-मंत्री (श्री सिद्धेश्वर प्रसाद) : मैं देश में बाढ़ की स्थिति के संबंध में पूरक वक्तव्य सदन की मेज पर रखता हूँ।